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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 248, 249/2017, IA 209 of 2017, T.P. No. 206- A to I of 2016
In T.P. No. 206/397-398/NCLT/AHM/2016(New)
CA 201/2011, 232/2012, 240/2012, 167/2015, 70/2016, CA_/2017,
137/2009, 628/2010, 629/2010 in
C.P. No. 82/397-398/CLB/MB/2011(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: Enercon Gmbh
V/s.
Wind World India Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. SAURABH SOPARKAR	SR. ADV	Petitioner	A. Kariand Vahi
2.	MS. SHAHEDA MADRASWALA	ADV	"	
3.	MR. SALIL THAKORE	ADV	"	
4.	MR. SAHIL SHAH	ADV	Respondent	S
5.	Mr. Rohan A. Shah	Adv.	Resp. no. 7-32	Uda-8

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Ms. Shaheda Madraswala with Learned Advocate Mr. Salil Thakore present for Petitioners. Learned Advocate Mr. Sahil Shah present for Respondents no. 4 to 8. Learned Advocate Mr. Rohan Shah present for Respondents no. 9 to 32.

Original Respondents no. 4 to 8 sought for adjournment.

List the matter on 02.02.2018 for further arguments.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.